

N.D.H.:23.10.2024**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 869/2024

IN THE MATTER OF :

SUMIT SAINIAPPLICANT
VERSUS
VIDHATA PLYWOOD INDUSTRIESRESPONDENT
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Place: New Delhi**Date:** 21.10.2024

FILED BY:

**(GAURAV AGARWAL)**

Advocate for Respondent No.1

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 869/2024

IN THE MATTER OF :

SUMIT SAINIAPPLICANT

VERSUS

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REPLY/OBJECTION ON BEHALF OF THE RESPONDENT
AGAINST THE DETAILED REPORT FILED BY THE
HARYANA STATE POLLUTION CONTROL BOARD

1. That by an order of this Tribunal dated 18.04.2024, HSPCB was directed to conduct an inspection and verify the factual compliance status qua all relevant aspects and to inform the Hon'ble Tribunal with the specific queries put to the HSPCB.
2. That the Respondent is a Partnership established in the year 2017 and has been engaged in the plywood industry and is amongst those 28 industries which were named in the order.
3. That it is incorrectly stated in the report of HSPCB that Respondent is generating fly ash. As the fuel used is wood waste hence it generates only wood ash which is approx. 40 kg depending upon the type of wood waste. The wood ash generated in the process is taken away by the local and

farmers for filling and levelling purpose. Hence, the wood ash is disposed accordingly.

4. That the wood ash generated is not used by the Respondent, hence the same is stored in gunning bags. The said bags are thereafter, taken away by locals and farmers after due verification by the Respondents. However, as the same is not a saleable product, separate/individual record is not kept of it's disposal to the locals.
5. That regarding the NOC from the State Ground Water Authority, the Respondents had a valid NOC upto 06.09.2023 and before the expiry of the same the Respondent has already applied for its renewal via Application No. HWRA/IND/R/2023/1262, however, the same is pending disposal at the end of the Haryana Ground Water Department but no objection/defect is notified in the said application till date.
6. That may be pertinent to mention that Respondent is a manufacturing unit engaged in the present industry since past more than 7 years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the event any further direction, if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are directly and indirectly engaged with the

Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Anil Kumar
Partner, Vidhata Plywood Industries
Respondent

Through



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Advocate for Respondent No.1
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...RESPONDENT

AFFIDAVIT

I, ANIL KUMAR, aged about 50years, S/o Raj Kumar Damla R/oDamla, District Yamunanagar, Haryana 135001, do hereby state on solemn affirmation as under:

1. That the deponent is the Partner of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 6 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.

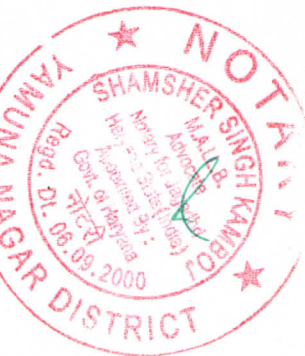
Solemnly affirmed on this 15th day of Oct., 2024 at Yamunanagar, Haryana.

Anil Kumar
DEPONENT

VERIFICATION

Verified at Yamunanagar, Haryana on this 15th day of Oct., 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Anil Kumar
DEPONENT



.....ATTESTED
Shamsheer Singh Kamboj
SHAMSHER SINGH KAMBOJ
15/10/24
M.A.L.L.B.
Advocate
NOTARY JAGADHRI
YAMUNANAGAR